

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 729 OF 2016IN
APPEAL NO. 337 OF 2016 &
IA NOS. 730 AND 731 OF 2016**

Dated: 23rd January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Bharti Airtel Ltd.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mrs. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D. V. Raghu Vamsy for R.1

ORDER

**IA NO. 729 OF 2016
(Appl. for urgent listing)**

The appeal is listed today for admission. Therefore, this application has become infructuous. Application is disposed of as such.

APPEAL NO. 337 OF 2016

Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Varun Agarwal takes notice on behalf of Respondent No.2. **Admit.**

**IA NO. 731 OF 2016
(Appl. for exemption)**

Prayer clause (a) reads as under:

“Exempt the appellant from filing the certified copy of the impugned order”

We have heard learned counsel for the Appellant. Prayer clause (a) is granted.

Prayer clause (b) reads as under:

“Permit the Appellant to file the relevant extracts of the impugned order”

Sofar as Prayer clause (b) is concerned, learned counsel for the appellant states that the copy of the impugned order will be filed within a week. His statement is accepted. Let the copy of the impugned order be filed within a week.

Application is disposed of.

IA NO. 730 OF 2016
(Appl. for stay)

We have heard learned counsel for the parties. Looking into the controversy involved, we list this application for hearing on 21.02.2017.

Mr. Varun Agarwal, learned counsel appearing for Respondent No.2 makes a statement that without prejudice to the rights and contentions of Respondent No.2, Respondent No.2 shall raise bills. However, No coercive steps shall be taken till 21.02.2017. We accept this statement.

List this application for hearing on **21.02.2017.**

(I. J. Kapoor)
Technical Member

ts/sh

(Justice Ranjana P. Desai)
Chairperson